Court No. - 3

Case :- WRIT - C No. - 4138 of 2022 Petitioner :- Suraj Singh And Others

Respondent :- State Of U.P. Thru. Prin. Secy. Finance Civil Sectt. U.P.

Lko. And Others

Counsel for Petitioner: - Shashi Saurabh Tiwari

Counsel for Respondent :- C.S.C.

Hon'ble Attau Rahman Masoodi, J. Hon'ble Narendra Kumar Johari, J.

Heard learned counsel for the petitioner and learned Standing Counsel for the State.

The claim for compensation to the tune of Rs.5 lacs. is based on an announcement made by Hon'ble the Chief Minister as published in some newspaper on 09.07.2019.

The deceased whose dependents have approached this Court met with an accident while traveling in a bus from Lucknow to Delhi. As many as 29 passengers had died out of whom 13 belonged to district Lucknow.

This announcement except a publication in the newspaper is not notified in any other official document of the State on the basis of which a right may have accrued to the petitioner yet a promise made to the public at large by Hon'ble the Chief Minister of the State requires consideration.

Let necessary instructions be obtained as to whether any such compensation was announced to be made by the State towards the loss of life of any such passenger to the dependents or family members of the deceased.

List in the week commencing 18.07.2022, as fresh.

Order Date :- 5.7.2022

Shahnaz